

Sl.No.	Name of State/UT	Districts	Census 2001	Census 2011
		Ganganagar	850	854
		Dhaulpur	860	857
		Jaipur	899	861
		Dausa	906	865
		Alwar	887	865
		Bharatpur	879	869
		Sawai Madhopur	902	871
30.	Sikkim	North District	995	929
31.	Tamil Nadu	Cuddalore	957	896
32.	Telangana	Hyderabad	943	914
33.	Tripura	South Tripura	961	951
34.	Uttar Pradesh	Baghpat	850	841
		Gautam Buddha Nagar	854	843
		Ghaziabad	854	850
		Meerut	857	852
		Bulandshahr	867	854
		Agra	866	861
		Muzaffarnagar	859	863
		Mahamaya Nagar	886	865
		Jhansi	886	866
		Mathura	872	870
35	Uttarakhand	Pithoragarh	902	816
		Champawat	934	873
36.	West Bengal	Kolkata	927	933

Amendment in the Disability Act

*330. SHRIMATI SASIKALA PUSHPA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is contemplating to amend the existing Disability Act, if so, the details thereof, and if not, the reasons therefor;

(b) whether Government had held any discussions with the NGOs, State Governments etc., if so, the details thereof; and

(c) the likely time by which amendments would be made in the Act, for the sake of visually-impaired and physically challenged?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) A Committee under the Chairmanship of Dr. Sudha Kaul was set up by the Central Government on 30.01.2010 consisting of experts in disability sector, representatives of various stakeholders, Central Ministries, State Governments, Non-Governmental Organizations etc. to prepare a draft legislation in line with the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD) to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995.

(b) Before submitting its report alongwith the draft Bill on 30.06.2011, the said Committee held meetings that included National Consultation with Civil Society representatives and consultation with Legal Experts; and State Consultation in 28 States and two Union Territories across the Country to seek the views of Stakeholders. The Ministry placed the draft Bill in public domain in its website inviting comments/suggestions of the general public. Thereafter extensive consultations were held with Central Ministries/Departments, State Governments and UTs.

(c) The Rights of Persons with Disabilities Bill, 2014 was introduced in Rajya Sabha on 07.02.2014. Subsequently, certain Disability Associations expressed their views for making changes in the said Bill. The Government also gave Notice for moving amendments to the Bill, but these amendments could not be moved as Parliament had adjourned *sine die*. Meanwhile the Bill was referred to the Parliamentary Standing Committee for examination and report.

Time-frame for enactment of the proposed legislation dealing with various disabilities including physical and visual impairments cannot be envisaged at this stage.

Non-Government members in NBWL panel

*331. SHRI M.P. ACHUTHAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the National Board for Wild Life (NBWL) under the Wild Life Protection Act, 1972 has been reconstituted without the mandatory non-Government members in the panel;